

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2413
ANSWERED ON:11.03.2010
APPOINTMENT OF BOARD OF DIRECTORS
Bavalia Shri Kuvarjibhai Mohanbhai

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of guidelines for appointment of the Board of Directors in Public Sector Petroleum and Gas undertakings;
- (b) whether the Government has fixed any norms for requisite educational and professional qualification for appointment to such posts; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA)

(a): The Board of Directors in public sector Petroleum and Gas undertakings comprises the following:

- (i) Functional Directors,
- (ii) Non-Official Part-Time Directors, and
- (iii) Government Directors.

(b) & (c): Ministry of Petroleum & Natural Gas (MoP&NG) strictly adheres to the norms for educational and professional qualifications prescribed by the Public Enterprises Selection Board (PESB) for the posts in question and follows the norms and procedures as laid down by the Department of Public Enterprises (DPE) / Public Enterprises Selection Board (PESB) / Department of Personnel & Training (DoPT).